

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908."

*The motion was adopted.*

SHRI BAPUSAHEB PARULEKAR:  
I introduce the Bill.

### CONSTITUTION (AMENDMENT) BILL\*

*(Substitution of article 54 and amendment of articles 55, 81, etc.)*

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

### COMPULSORY PURCHASE OF SURPLUS AGRICULTURAL COMMODITIES BILL\*

SHRI P. RAJAGOPAL NAIDU (Chittoor): I beg to move for leave to introduce a Bill to provide for the compulsory purchase of the surpluses of agricultural commodities by the Government.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the com-

pulsory purchase of the surpluses of agricultural commodities by the Government."

*The motion was adopted.*

SHRI P. RAJAGOPAL NAIDU: Sir, I introduce the Bill.

### BLIND PERSONS (EMPLOYMENT) BILL\*

PROF. MADHU DANDAVATE (Rajapur): I beg to move for leave to introduce a Bill to provide for employment to blind persons and for matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for employment to blind persons and for matters connected therewith or incidental thereto."

*The motion was adopted.*

PROF. MADHU DANDAVATE: Sir, I introduce the Bill.

### CONSTITUTION (AMENDMENT) BILL\*

*(Amendment Eighth Schedule)*

PROF. NARAIN CHAND PARASHAR (Hamirpur): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

PROF. NARAIN CHAND PARASHAR: Sir, I Produce the Bill.

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